Customs, Excise & Service Tax Appellate Tribunal,
West Zonal Bench : Ahmedabad

REGIONAL BENCH - COURT NO. 3

Excise Appeal No. 11928 of 2016
[E/CROSS/10774/2016]

[Arising out of Order-in-Appeal No OIA-VAD-EXCUS-001-APP-181-2016-17 dated 29.06.2016 passed by Commissioner (Appeals) of Central Excise & ST, Vadodara]

Commissioner of Central Excise & ST, Vadodara .... Appellant
1st Floor Central Excise Building,
Race Course Circle, Vadodara,
Gujarat-390007

VERSUS

Sterling Biotech Limited .... Respondent
Jambusar State Highway
Village Masar Taluka Padra
VADODARA, GUJARAT.

<u>APPEARANCE</u> :

Shri T.K. Sikdar, Assistant Commissioner (AR) for the Appellant-Revenue
None for the Respondent

CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11842/2019

DATE OF HEARING/ DECISION : 24.09.2019

<u>RAMESH NAIR</u> :

Revenue filed a letter dated 20 August 2019 for withdrawl of the appeals on monetary limit, as per Government's Litigation Policy Instruction vide F. No. 390/Misc/116/2017-JC dated 22.08.2019, as the amount involved in the appeal is less than Rs. 50 Lakhs. Accordingly, the appeal is dismissed. Cross objection also disposed of.

(Dictated and pronounced in the open court)

(Ramesh Nair)
Member (Judicial)

(Raju)
Member (Technical)

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